

## 1 MCRC-8940-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE BEFORE BEFORE BEFORE DN 'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 2<sup>nd</sup> OF MAY, 2025 MISC. CRIMINAL CASE No. 8940 of 2025 DISC. CRIMINAL CASE No. 8940 of 2025

## THE STATE OF MADHYA PRADESH Versus CHETAN @ BHELA

<u>Appearance:</u>

Shri Amit Raval - Govt. Advocate for the applicant/State.

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## <u>ORDER</u>

Learned counsel for the State requests not to pursue this application filed under Section 483(3) of BNSS, 2023 for cancellation of bail in view of the direction passed *vide* order dated 04.09.2024 in M.Cr.C. No. 34951/2024 which reads as under :-

"This order shall be effective till the end of trial. However, in case of breach of any of the precondition of bail, the Trial Court may consider on merit cancellation of bail without any impediment of this order"

Learned counsel for the State requests for liberty to move the trial Court for appropriate relief.

Considered.

The application for cancellation of bail is dismissed, with liberty, as aforesaid.

## (SANJEEV S KALGAONKAR) JUDGE